



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu

Notification

Jammu, the 9<sup>th</sup>, January, 2019

SRO 19 .- Whereas, during preliminary investigation of case FIR No. 380/2017 U/S 120-B, 121A, RPC 18,20 ULA(P) Act, 7/25 A Act of P/S Handwara, Police apprehended a militant namely; Mohammad Amir Awan @ Abu Hamas S/O Mohammad Reyaz R/O Baldiyas Town Karachi Pakistan who disclosed that one person namely; Afaq Akbar Bhat S/O Mohammad Akbar Bhat R/O Pandithpora provides shelter, food etc. to him in his home, thereby helping in increasing the militant activities and provided every sort of aid to him in carrying terrorist activities, having possession of illegal arms and is also associated with banned outfit Lashker-i-Toiba, besides had provided shelter to other foreign militants namely; Abu Maz, Chota Dujana, Bada Dujana, Mohammad Bai, Haider and Azad Alias Abu Amir etc;and

2. Whereas, case FIR No. 70/2017 U/S 18, 19,20 ULA (P) Act, 7/25 IA Act was registered in P/S Kralgund and investigation taken up;and

3. Whereas, during the course of investigation, accused Aafaq Akbar Bhat S/O Mohammad Akbar Bhat R/O Pandithpora was arrested and during questioning, he disclosed of having dumped arms/ammunition in his green house situated in home yard and in his vegetable garden. Disclosure statement was prepared and on the basis of disclosure statement, huge quantity of arms/ammunition and huge quantity of incriminating articles and other incriminating material were recovered and seized and recovery memo and seizure memo were prepared; and

4. Whereas, based on the facts and circumstances that enumerated during the course of investigation prima facie case u/s 18,19,39 UAPA Act is established against the accused namely; Aafaq Akbar Bhat S/O Mohammad Akbar Bhat R/O Pandithpora and investigation of the case closed as challan; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also

